

**NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH - I  
CHENNAI**

23

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD AT 10.30 AM ON 09-03-2020**

**PRESENT: SHRI R.VARADHARAJAN, MEMBER-JUDICIAL  
SHRI ANIL KUMAR B, MEMBER - TECHNICAL**

**APPLICATION NUMBER : MA/1083/2019 IN**

**PETITION NUMBER : IBA/602/2019**

**NAME OF THE PETITIONER(S) : BHANDARI STEELS LTD**

**NAME OF THE RESPONDENT(S) : JINDAL SAW LTD**

**UNDER SECTION : RULE 11 OF NCLT**

<b>S.No.</b>	<b>NAME (IN CAPITAL)</b>	<b>DESIGNATION</b>	<b>SIGNATURE</b>
		<b>REPRESENTATION BY WHOM</b>	

**ORDER**

None appears for the parties. It is seen that this Application has been filed under Rule 11 of the NCLT Rules, 2016 seeking to set aside the ex-parte Order passed by this Tribunal dated 23.08.2019. However, in the absence of the Applicant, this Application seeking to set aside the Order passed by this Tribunal as well as to restore the Petition cannot be proceeded with and hence we are constrained to **dismiss this Application as well for non-prosecution.**

-SD-

**(ANIL KUMAR B)**  
MEMBER (TECHNICAL)

-SD-

**(R.VARADHARAJAN)**  
MEMBER (JUDICIAL)

MS